

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTICE

No.HCM – III/04/2015/

Dated Shillong, the 12th June 2018.

In partial modification to the Constitution of Benches dated 21st May, 2018, Hon'ble the Chief Justice vide order dated 12.06.2018 is pleased to constitute Single Bench respectively for 14th, 21st & 22nd June, 2018 as under.

Single Judge Bench of Hon'ble Mr. Justice S.R.Sen would take up all Motion, Admission, Orders and Hearing of matters cognizable by a Single Judge from 10:30 AM in Court Room No.2.

By order


REGISTRAR GENERAL

MEMO No.HCM – III/04/2015/ 652A

Dated Shillong, the 12th June 2018.

Copy for information to: -

1. The Joint Registrar –cum– Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice S.R.Sen, High Court of Meghalaya, Shillong.
4. The Advocate General, High Court of Meghalaya, Shillong.
5. The Central Government Counsel, High Court of Meghalaya, Shillong.
6. Mr. _____, Sr. Advocate, High Court of Meghalaya, Shillong.
7. President / Secretary, High Court Bar Association, Shillong.
8. President / Secretary, Shillong Bar Association, Shillong.
9. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
10. Notice Board.
11. Office File.


REGISTRAR GENERAL
Dr